

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Contempt Petition No. 86 of 1996
In
Original Application No. 639 of 1996

Allahabad this the 08th day of August, 1997

Hon'ble Dr. R.K. Saxena, Member (J)
Hon'ble Mr. D.S. Raweja, Member (A)

1. Phool Chand S/o Shri Kalpu.
2. S.N. Chaubey S/o Shri Ram Kanwal Chaubey.
3. Ram Asre S/o Shri Ram Lotan.
4. Krishna Kumar S/o Shri Gaya Prasad.
5. Subhash Pal S/o Late S.C. Pal.

All Master Craftsman in
Concrete Sleeper Plant, Northern
Railway, Subedarganj, Allahabad.

APPLICANTS

By Advocate Sri S.S. Sharma

Versus

1. Shri M.N. Chopra, The Divisional Railway Manager,
Northern Railway, D.R.M. Office, Nawab Yusuf Road,
Allahabad.
2. Shri P.K. Misra, Dy. Chief Engineer, Concrete
Sleeper Plant, Northern Railway, Subedarganj,
Allahabad.
3. Shri B.K. Sinha, Divisional Personnel Officer,
Northern Railway, D.R.M. Office, Nawab Yusuf Road,
Allahabad.

RESPONDENTS

By Advocate Sri A.K. Gaur.

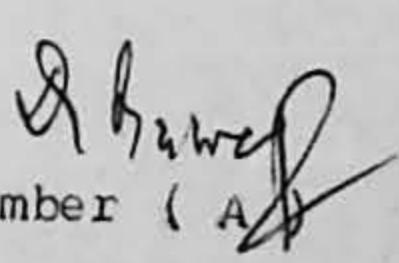
O R D E R (Oral)

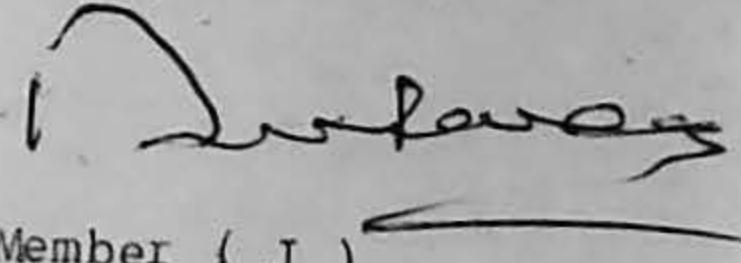
By Hon'ble Dr. R.K. Saxena, Member (J)

These contempt proceedings had arisen on the petition being moved by Phool Chand and four others against M.N. Chopra, Divisional Railway Manager, P.K. Misra, Dy. Chief Engineer, and B.K. Sinha, Divisional Personnel Officer. The contention of the applicants is that they had filed O.A.no. 639/96 Phool Chand and Others Vs. Union of India and Others, in which the Tribunal had passed ad-interim order on 11.6.1996 that the impugned order which was contained in Annexure A-II, should not be given effect ^{to} unless the Engineering Branch of the Open Line, Northern Railway placed the applicants in the pay scale of Rs.1400-2300. The notices were issued to the respondents to which counter-reply was filed with assertion that the directions given by the Tribunal would be complied with. The rejoinder was also filed.

2. The matter is listed for final hearing today and Sri S.S. Sharma counsel for the applicant and Sri A.K. Gaur counsel for the respondents, are present. We have heard them.

3. Sri A.K. Gaur contends that the compliance of the directions given by the Tribunal has been made. This fact stands corroborated when Sri Sharma admits that the ~~compliance~~ was done. In this way, no doubt the compliance was belated one, but was done, we do not propose to go ahead with the case. The notices issued to the respondents are discharged and proceedings are dropped.


Member (A)


Member (J)